

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

RA No. 100/97 in  
OA No. 1383/96

New Delhi this the 12th day of May, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri K.C. Negi,  
s/o Shri Saman Dharje, worked as  
News Editor, N.S.D.,  
Dte. General All India Radio,  
526-B, Sector-III,  
New Delhi

... Applicant

Versus

Union of India through

1. Secretary to the Govt. of India,  
Ministry of I & B,  
Shastry Bhawan, New Delhi.
2. Controller of Accounts,  
Tropical Building,  
'W' Block, Connaught Circus,  
New Delhi.

... Respondents

ORDER (BY CIRCULATION)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Review application 100/97 filed by the applicant  
to review the order in OA 1383/96 dated 28.2.1997.

A careful perusal of the R.A. shows that review  
applicant is aware of the limited scope and  
ambit of Order 47 Rule 1 CPC under which alone a review  
of a decision is permissible under law. The applicant has  
tried to allege that there are factual inaccuracies on the  
facts and law which go to the root of the matter that  
these are to be reviewed. However, review applicant has  
referred to certain facts and pleadings in the OA to  
argue his case again. The judgment impugned is/reasoned  
one given after hearing the learned counsel for the  
applicant and based on the records. He has submitted  
that the respondents have tried to misguide the court and  
that he had fully explained and discussed the matter at  
the time of hearing. Further he has also submitted that  
certain rulings cited have not been adjudicated in the

'legal prospective.'

(13)

3. From the allegations contained in the R.A., it is abundantly clear that the so called errors alleged to have been committed in the order are in fact no errors at all. It is settled law that the review application cannot be a remedy for review of the order only because the applicant feels that the decision is wrong. In the garb of a review application, the applicant actually seeks to appeal against the judgment. I find no good ground to justify allowing this R.A. and it is accordingly dismissed.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

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